

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

CUSTOMS APPLICATION (EH) NO: 85002 OF 2021
(on behalf of appellant)

IN

CUSTOMS APPEAL NO: 85639 OF 2020

[Arising out of Order-in-Original No: 87/2019-20 dated 26th February 2020
passed by the Principal Commissioner of Customs (General), Mumbai –II.]

Aspire Logistics Pvt Ltd
Office No. 211, Second Floor, Warehouse Complex
Plot No. 165-174, Sector – 19C, Opp: Masala Market
Vashi, Navi Mumbai - 400705

... Appellant

versus

Principal Commissioner of Customs (General)
New Customs House, Ballard Estate, Mumbai - 400001

...Respondent

APPEARANCE:

Shri R K Tomar, Advocate for the appellant

Shri Manoj Kumar, Deputy Commissioner (AR) for the respondent

CORAM:

HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)
HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO: A/ 86879/2021

DATE OF HEARING:	22/09/2021
DATE OF DECISION:	22/09/2021

PER: CORAM

Upon this matter being called out, Learned Counsel submitted that the appellant desires to withdraw the appeal.

2. We have heard Learned Authorised Representative.

3. In view of the submission of Learned Counsel, the appeal is dismissed as withdrawn. The application is rejected as infructuous.

(Dictated and Pronounced in Open Court)

(AJAY SHARMA)
Member (Judicial)

(C J MATHEW)
Member (Technical)

**/as*